

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).7865/2025

(Arising out of Impugned final judgment and order dated 25.04.2025 passed by the Court of LXXXI Addl. City Civil and Sessions Judge Bengaluru (CCH-82) in Special Case No.565 of 2021)

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

VINAY RAJASHEKHARAPPA KULKARNI

Respondent(s)

FOR ADMISSION

IA No. 129754/2025 - EXEMPTION FROM FILING O.T.

Date : 06-06-2025 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Petitioner(s) :

**Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Hitarth Raja, Adv.
Mr. Kamal Kishore, Adv.**

For Respondent(s) :Mr. Maninder Singh, Sr. Adv.

**Mr. Sidharth Lutra, Sr. Adv.
Ms. Supreeta Sharanagouda, AOR
Mr. Sharanagouda Patil, Adv.
Mr. Girish G.N, Adv.**

**Upon hearing the counsel the Court made the following
O R D E R**

- 1. Leave granted.**
- 2. The appeal is allowed in terms of the signed order, which is placed on the file.**
- 3. Pending application(s), if any, shall stand disposed**

of.

(D. NAVEEN)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)